

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:2507
ANSWERED ON:16.12.2004
FILMS REJECTED BY CENSOR BOARD
Moorthy Shri A.K.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether films rejected by Censor Board of a region get necessary certificates for exhibition from the appellate authority; and
- (b) if so, the reasons therefor?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING AND CULTURE (SHRI S. JAIPAL REDDY)

(a) and (b) : Central Board of Film Certification certifies films in accordance with the provisions of the Cinematograph Act, 1952. In accordance with Section 5 C(1) of the Act, any person applying for a certificate in respect of a film who is aggrieved by any order of the Board may within 30 days from the date of such order prefer an appeal to the Tribunal. The Tribunal, after due consideration, may grant the film, which has been rejected by the Examining Committee/Revising Committee, the necessary certificate.